

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 21024/2021
(Arising out of impugned final judgment and order dated 29-09-2021
in SAD No. 511/2019 passed by the High Court of Judicature at
Allahabad)

RADHA DEVI MISHRA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.167810/2021-EXEMPTION FROM FILING
O.T.)

Date : 07-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Mr. Mushir Khan, Adv.
Ms. Kirti Aggarwal, Adv.

For Respondent(s) Mr. Chandrashekhar A. Chakalabbi, Adv.
Mr. Shivanshu Kumar, Adv.
Mr. Yash, Adv.
Mr. Shiv Kumar Pandey, Adv.
Mr. Awanish Kumar, Adv.
Mr. Anshul Rai, Adv.
Mr. Abhinav Garg, Adv.
Mr. D. Girish Kumar, Adv.
Mr. Kumar Vinayakam Gupta, Adv.
M/S. Dharmaprabhas Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned in terms of the letter
circulated by the learned counsel for respondent No. 4.

List the matter on 23rd March, 2022.

Interim order will continue till the next date of
hearing.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER